

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2302  
TO BE ANSWERED ON 09.05.2016**

**LABOUR CODE ON WAGES BILL**

**2302. SHRI V. ELUMALAI:  
SHRI C. MAHENDRAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the main provisions along with the current status of Labour Code on Wages Bill and the Small Factories Bill; and**  
**(b) whether all the stakeholders have been consulted and their views incorporated in the said bills and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): The Ministry has taken steps for drafting the Labour Code on Wages by simplifying, amalgamating and rationalizing the relevant provisions of the existing 4 Central Labour Laws:**

- The Minimum Wages Act, 1948**
- The Payment of Wages Act, 1936**
- The Payment of Bonus Act, 1965**
- The Equal Remuneration Act, 1976**

**Similarly, the Ministry has taken steps to draft a Small Factories Bill, for regulating the working and service conditions of small manufacturing units employing less than 40 workers. The provisions of the Code on Wages Bill and Small Factories Bill are under consideration.**

**(b): The Ministry carried out the process of tripartite consultation with stakeholders including Central Trade Unions, Employers' Association and Central Ministries/State Governments where their representatives had participated and given their suggestions on the legislative proposal. These draft legislations were also put on the website of the Ministry inviting suggestion from general public/all stakeholders. The suggestions received from the stakeholders are appropriately considered.**

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